

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 21063/2020

(Arising out of impugned final judgment and order dated 12-09-2019 in CRLA No. 5409/2003 passed by the High Court Of Judicature At Allahabad)

KAMESHWAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.103463/2020-CONDONATION OF DELAY IN FILING and IA No.103465/2020-EXEMPTION FROM FILING O.T.)

Date : 05-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Pramod Tiwari, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the
counsel for the petitioners seeking adjournment on
the ground of personal difficulty, list the matter
after two weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

